

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 320/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three nos. of assets under “Nathpa-Jhakri Transmission System” in Northern Region.
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following three Combined Assets under “Nathpa-Jhakri Transmission System” in the Northern Region:

**Combined Asset-1:** 315 MVA ICT-II at Malerkotla Sub-station, 400 kV Hissar-Jaipur line with associated bays, 400 kV Bawana-Bhiwani-I and Bawana-Bhiwani-II lines with associated bays;

**Combined Asset-2:** 400 kV Abdullapur-Bawana Transmission Line with associated bays, 315 MVA ICT-II at Abdullapur Sub-station, 220 kV Jorian



(HVPNL) bay at Abdullapur Sub-station, and 400 kV D/C Nalagarh-Hissar Transmission Line with associated bays, ICT-I at Nalagarh with associated bays, ICT-II at Nalagarh with associated bays, ICT-II at Jalandhar with associated bays, Bus Reactor at Nalagarh with associated bays, ICT-I at Jaipur (bassi), Two nos. LILO bays associated with ICT-Jaipur, ICT-II at Jaipur with associated bays, 220 kV Jalandhar-Dasuya line; and LILO of Chamera-Moga line and ICT-I at Jalandhar with associated bays and

**Combined Asset-3:** 400 kV D/C Naptha-Jhakri-Nalagarh Transmission Line with associated bays and 2 nos. 400 kV bays at Nalagarh for Kunihar and 400 kV D/C Nathpa-Jhakri-Abdullapur line ICT-I, Bus reactor and 2 nos. 220 kV bays at Abdullapur for Tepla (HVPNL).

b. The subject assets are old and they were executed during the period 1996-2003. The Commission vide order dated 13.10.2011 in Petition No. 16 of 2011 combined the assets into Assets-1, 2 and 3.

c. The Commission vide order dated 3.6.2016 in Petition No. 26/TT/2015 determined the transmission tariff of the assets for 2014-19 tariff period. The Petitioner in the instant petition has claimed the capital cost admitted by the Commission on 31.3.2014.

d. Revised tariff of 2001-04, 2004-09 and 2009-14 period is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No.139 of 2006 and batch matters.

f. Additional Capital Expenditure (ACE) in case of Asset-II has been claimed on account of land compensation enhancement payable to 16 parties based on court order dated 2.7.2009. ACE has also been claimed for Combined Asset towards proposed replacement of circuit breakers, protection relays, PLCC, Isolators, CT, CVT etc. at Bawana Sub-station. Details of ACE and decapitalization have been submitted along with the petition.

g. Justification for ACE has been submitted in its reply to Technical Validation letter vide affidavit dated 1.7.2021.

h. No reply has been received from the Respondents.

3. In response to a query of the Commission for claiming ACE towards land compensation after more than 15 years of COD of the assets, the representative of the Petitioner submitted that the matter was pending in Court for a long time and copy of its judgment is placed on record (page nos.493-505 of the petition).



4. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

